

GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

**LOK SABHA**  
**UNSTARRED QUESTION NO. 288**  
ANSWERED ON 19<sup>TH</sup> JULY, 2018

**TARGET FOR COMPLETION UNDER NHDP**

**288. SHRI JANARDAN SINGH SIGRIWAL:**

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

**सड़क परिवहन और राजमार्ग मंत्री**

be pleased to state:

- (a) whether the National Highways Authority of India (NHAI) has achieved the target for completion of projects under the National Highways Development Programme (NHDP);
- (b) if so, the details thereof;
- (c) whether any assessment has been made by NHAI in this regard and if so, the details thereof;
- (d) the details of funds allocated and spent therefrom for construction and development works of the National Highways during the last three years and the current year;
- (e) the overall cost escalation as a result of delay in completion of these projects; and
- (f) the steps taken by the Government to complete the projects without any further delay?

**ANSWER**

THE MINISTER OF STATE IN THE  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI MANSUKH L. MANDAVIYA)

- (a) to (c) The details of target and achievement made by National Highways Authority of India (NHAI) during the last three years is as under:

Year	Length constructed (figures in km)	
	Target	Achievement
2015-16	2000	1988
2016-17	3105	2628
2017-18	3501	3071

During the FY 2018-19, 749 kms of NH has been completed upto June 2018.

(d) The allocation and expenditure in respect of NHAI for construction and development works of the National Highways during the last three years and the current year ( upto June 2018) are as under:

Year	Fund Allocated			Expenditure incurred
	Cess fund	Toll Plough back	IEBR	
2015-16	15420.00	6500.00	23281.17	42689.49
2016-17	2326.50	7500.00	33117.74	48857.51
2017-18	12429.45	8462.14	50532.52	83230.58
2018-19 (till June 2018)	8046	4786.00	7898.18	16698.00

(e) Cost overrun is applicable only to Engineering, Procurement and Construction (EPC) contracts. In such contracts, there is a provision for payment of escalation due to delay. In case the project is delayed due to reasons attributable to the contractor, liquidated damages are to be imposed and no escalation is paid. Actual escalation due to delay or cost overrun is known only after completion of the project and final settlement of bills.

(f) The following steps have been taken to expedite projects:

- Land acquisition streamlined
- Disputes Resolution mechanism revamped
- Award of projects after adequate preparation in terms of land acquisition, clearances etc. Process of obtaining clearances from different Ministries/Deptt. to commence as soon as the alignment is finalized and final feasibility report is submitted.
- Correctly worked out utility estimates is to be obtained at the earliest after the alignment finalization and shall form part of appraisal proposal.

- The process of project appraisal should commence at the earliest on receipt of the Final Detailed Project Report (DPR) and Technical schedules.
- ROBs: The procedure for GAD approved by Railways for ROBs simplified and made online. Maintenance charges which were hampering the progress of many projects stand waived by Railways. Standard design put on website.
- Close coordination with other Ministries and State Governments
- One Time Fund Infusion
- Completion of major portion of land acquisition prior to initiation of bid.
- Regular review at various levels.
- Proposed exit for Equity Investors
- Securitization of road sector loans
- Rationalize compensation for delays attributed to Authority

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